

Annexure 2

Name of the corporate Debtor: Reliance Telecom Limited

Date of Commencement of CIRP: May 07, 2019

List of creditors as on: December 03, 2020

List of unsecured financial creditors belonging to any class of creditors

(Amount in INR)

S.No.	Name of creditor	Details of Claim received			Details of Claim Admitted				Amount of any mutual dues,		Amount of Claim not		Remarks, if any
		Identifica tion No.	Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	security interest	Amount covered by Guarantee	Whether related party?	Continge nt Claim	that may be set off	admitted	
1	HDFC BANK	-	24-May-19	4,05,84,369.00	4,05,84,369.00	FINANCIAL CREDITOR	-	No	-	-	-	-	-
2	PUNJAB NATIONAL BANK	-	22-May-19	4,23,69,29,764.98	4,23,68,88,162.11	FINANCIAL CREDITOR	-	No	-	-	41,602.87	-	-
3	IDBI BANK LIMITED	-	31-May-19	1,30,11,90,953.00	1,30,11,90,953.00	FINANCIAL CREDITOR	-	No	-	-	-	-	-
4	VISHVAKARMA EQUIPMENT FINANCE (I) LIMITED	-	22-May-19	1,37,25,34,015.00	1,37,25,34,015.00	FINANCIAL CREDITOR	-	No	-	-	-	-	-
5	BANK OF BARODA	-	20-May-19	9,96,58,69,771.22	51,25,11,229.00	FINANCIAL CREDITOR	-	No	-	-	9,45,33,58,542.22	-	-
	Total			16,91,71,08,873.20	7,46,37,08,728.11						9,45,34,00,145.09		

1) Figures converted into INR from USD as per Regulation 15 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Process) Regulations, 2016 ("CIRP Regulations").

2) Amount verified basis bank statements, backed by certificate under The Banker's Book Evidence Act, 1891 (as applicable), consortium documents and Corporate Debtor's books of accounts (as available) and other documents as per requirements of

3) Claim / Part of claim submitted by the financial creditors has been verified by the Resolution Professional ("RP") on the basis of:-

*Legal opinion obtained from the legal advisor of RP with respect to admissibility of claims filed by financial creditors of Reliance Communications Limited and Reliance Infratel Limited which have been provided security in form of charge over assets of the Corporate Debtor.